

**GOVERNMENT OF INDIA  
MINISTRY OF PETROLEUM AND NATURAL GAS**

RAJYA SABHA  
UNSTARRED QUESTION NO.3653  
TO BE ANSWERED ON 4<sup>th</sup> APRIL, 2022

**Cartelisation and unfair practices regarding Raw Petroleum Coke**

**3653 Smt. Priyanka Chaturvedi:**

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Government is aware that locals in State calciners are functioning as cartels using illegal ways to reduce the price of domestic Raw Petroleum Coke (RPC) in Assam and are lifting all the material produced domestically, leaving behind nothing for Port Based/Outside State Calciners;
- (b) whether Government is aware that such local State based calciners of Assam are enjoying benefits of import and domestic RPC and are using unfair practices like blocking import quota for port based Calciners; and
- (c) whether any measures have been taken by Government to end cartelization and to ensure equitable treatment for purchase.

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS  
(SHRI RAMESWAR TELI)**

(a)to(c) Since 26.10.2020, Public Sector Oil Marketing Companies (OMCs) are free to frame their own systems and policy for sale of Raw Petroleum Coke (RPC). Accordingly, Indian Oil Corporation Limited (IOCL), the only OMC producing RPC in Assam, has issued the guidelines for sale of RPC wherein RPC release to end-users are authorized after due verification of the valid clearance from Pollution Control Board (CPCB/SPCB). The selling price of RPC is determined by IOCL based on the import parity (with freight charges, quality differentials, marketing cost and margin and other necessary adjustments).

IOCL offers first right of refusal to local customers. Accordingly, 80% of the daily releases are reserved for local units. However, in case of insufficient indents during any given day vis-à-vis the maximum that can be loaded, the loads are released on first come, first serve basis.

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